

The Prime Minister (Shri Jawaharlal Nehru): The policy of the Central Government is to release everybody unless there are very special and particular reasons for the State Government to decide that this is not desirable at the present juncture. That is the general policy of release.

Dr. M. M. Das: May I know whether the Government is satisfied that the political party from which the bulk of the detenues have come has given up its violent activities?

Shri Jawaharlal Nehru: No, Sir. It is not a question of satisfaction this way or that way. On a consideration of all the factors and the situation we have arrived at a certain decision.

Shri Velayudhan: May I know whether this general policy of release will include the release of black-marketers also who are in detention?

Mr. Speaker: Order, order.

Shri Nambiar: May I know whether on principle the Communist Party will not be discriminated against for detention under the Preventive Detention Act?

Shri Jawaharlal Nehru: I do not quite understand the hon. Member's question. Individual cases are taken. I do not wish to make any invidious comparisons, but there are some groups of persons still detained who when questioned state even now that if released they will indulge in violence. That is a clear case. There are other groups who say they will not. So it really is an individual case and the question of the Communist Party or any other party perhaps has a certain significance in considering these questions but the major question is as to what the individual has done or is likely to do or what he himself apparently intends doing.

Shri K. K. Basu: Is it left to the State Government to decide as to who should be released?

Shri Jawaharlal Nehru: Yes, Sir, in the final analysis.

Shri H. N. Mukerjee: Apart from the question of examination of individual cases, may I know whether there is any general policy in regard to releases which the Government is going to adopt?

Shri Jawaharlal Nehru: I have said that, haven't I? The general policy is one of release unless there are special reasons in individual cases to the contrary.

DETENTION UNDER PREVENTIVE DETENTION ACT

*173. **Dr. P. S. Deshmukh:** Will the Minister of Home Affairs be pleased to state the number of M.P.s and M.L.A.s still in detention under the Preventive Detention Act in the States of India?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): I would refer the hon. Member to the reply given by me earlier today to Shri Velayudhan's Starred Question No. 155.

Dr. P. S. Deshmukh: Is it a fact that the Central Government has issued definite instructions that as far as possible releases should be ordered so far as M.L.A.s and M.P.s are concerned?

The Prime Minister (Shri Jawaharlal Nehru): I have just stated in answer to another question that these are general instructions to all those, the more so in regard to any person who has been elected.

TECHNICAL EDUCATION

*175. **Prof. Agarwal:** Will the Minister of Education be pleased to state:

(a) how many Indian students were sent on Central Government Scholarships to foreign countries for higher technical education during the last five years; and

(b) how many of them have not so far been absorbed by Government on their return and why?

منسٹر آف ایجوکیشن، نیچرل

رسورسز ایڈڈ سائنٹیفک ریسرچ (مولانا

آزاد): (اے) اور سیز اسٹڈیز اسکیم

کے اندر ایجوکیشن منسٹری نے

۶ و دیارتھی باہر کے کئی ملکوں میں

بھیجے تھے۔

(بی) بیس - جس میں سے سات

کو پروانیت فرمیں مہیں کام مل گیا ہے

صرف تیرہ باقی رہ گئے ہیں جن کے لئے

کوشش کی جا رہی ہے۔

اسٹڈیز اسکیم کے لئے ۶ مطالب یہ نہیں

تھا کہ جتنے و دیارتھی باہر بھیجے جائیں